

leaders of all political parties of the State Legislature on 19th January, 1969 to consider the measures for ensuring effective implementation of the Telangana safeguards. The leaders unanimously agreed on various measures to be taken to redress the grievances voiced in the Telangana area. The measures in this regard are to reserve certain categories of posts in Telangana areas for persons having a domicile in that area and to utilise Telangana surpluses for the development of that region. They also resolved to bend all their energies to achieve fuller integration of the State and vehemently and unequivocally condemn the slogan that was being raised in certain quarters for the creation of a separate Telangana State.

Andhra Pradesh (Telangana) Regional Committee

3194. SHRI M. N. REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the circumstances and authority under which the Andhra Pradesh(Telangana) Regional Committee was constituted and the nature of functions of this Committee ;

(b) the circumstances under which the proceedings of the above Committee are regarded and treated as private and confidential ; and

(c) whether the Central Government had examined the reports made by this Committee in the past ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) One of the terms of agreement reached between the leaders of Telangana and Andhra for safeguarding the legitimate interests of Telangana during the transitional phase was the constitution of a Regional Committee for the Telangana area. Provision for the constitution of a Regional Committee, was therefore, made in article 371(1) of the Constitution, as amended by the Constitution (Seventh Amendment) Act. In pursuance of this provision of the Constitution, the Andhra Pradesh Regional Committee Order, 1958 was issued on the 1st February, 1958, by virtue of which the Andhra Pradesh Regional Committee came into existence on that day.

(d) Under bye-law 32 of the bye-laws

framed by the Andhra Pradesh Regional Committee in pursuance of Rule 164—0 of the Rules of Procedure and Conduct of Business in the Andhra Pradesh Legislative Assembly and as adopted by the Regional Committee, the proceedings of the Regional Committee are treated as private and confidential.

(c) Under the Andhra Pradesh Legislative Assembly Rules the reports of the Regional Committee on regional Bills have to be presented to the Andhra Pradesh Legislative Assembly and, therefore, it is for the State legislature to consider the reports. The question of examination of the reports of the Regional Committee by the Central Government, therefor, does not arise.

Renaming of Andaman and Nicobar Islands

3195. SHRI YASHPAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a proposal to change the name of Andaman and Nicobar Islands has been received from the Administrator of the Islands ;

(b) whether the Member of Parliament from that area has also represented to the Prime Minister in this regard ; and

(c) if so, the reaction of Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) No written representation in this regard seems to have been made to the Prime Minister by the Member of Parliament from the Andaman and Nicobar Islands.

(c) Does not arise.

कालिजों में प्रवेश पर प्रतिबन्ध

3196. श्री क० मि० मधुकर : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कालिजों में कम से कम विद्यार्थियों को प्रवेश देने हेतु सरकार

कुछ शर्तें लगाने के बारे में विचार कर रही है ;

(ख) क्या यह भी सच है कि सरकार शिक्षित बेरोजगारों की समस्या को कम करने के लिए नये कालेजों तथा तकनीकी संस्थान खोलने के बारे में हिचकिचा रही है; और

(ग) यदि हां, तो क्या इससे यह सिद्ध होता है कि देश में शिक्षा के प्रसार में बाधाएँ हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) से (ग). विवरण सभा-पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT—355/69]

Calicut Airport

3197. SHRI E. K. NAYANAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Central Government's Civil Aviation Department has directed the Kerala Government that the land acquisition work for the Calicut Airport should be stopped ;

(b) if so, the reasons therefor ;

(c) if not, when the work at Calicut Airport will be completed ?

THE MINISTER OF TOURISM CIVIL AVIATION (DR. KARAN SINGH) : (a) No, Sir. On the contrary the State Government have been advised and they have intiated that they are initiating land acquisition proceedings with a view to expedite the construction of a new aerodrome at Calicut. The State Government will be paid the cost of acquisition after to estimates for the project are formally approved.

(b) Does not arise.

(c) The work will be completed in about two years from the date of commencement.

Medium of Instruction in Central Schools in Kerala

3198. SHRI E. K. NAYANAR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have intro-

duced Hindi as the medium of instruction in the Central Schools in Kerala ;

(b) whether Government propose to introduce English and Malayalam languages as the medium of instruction in the Central schools ; and

(c) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) The medium of instruction in Central Schools in the entire country, including Kerala is Hindi and English. Hindi has been introduced in 1967-68 as medium of instruction for the teaching of Social Studies in all the schools including those in Kerala.

(b) The question of introducing English as the medium of instruction does not arise ; because as stated above, the medium of instruction is already English and Hindi. It is not proposed to include regional languages including Malayalam as the medium of instruction in the Central Schools.

(c) Central Schools are primarily meant for the children of transferable Central Government employees, including Defence personnel, and other floating population. Therefore the syllabi text-books, scheme of examination and the medium of instruction have been kept uniform in all the Central Schools throughout the country. If any regional language is used as medium of instructions in Central Schools in Kerala or in any other part of the country, the transferability of students from these Central Schools to Central Schools in other parts of the country will not be possible.

Payment of Salaries and Pensions to Manipur Government Employees

3199 SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a large number of Government employees and officers in Manipur are not getting their pay for months together after their confirmation and many retired employees including teachers are not able to get their pension for years ;